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TUESDAY, AUGUST 27, 2019

[SAKA 1941

PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 961-L.—27th August, 2019.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act IX of 2019

**THE WEST BENGAL SALARIES AND ALLOWANCES
(AMENDMENT) ACT, 2019.**

[Passed by the West Bengal Legislature.]

*[Assent of the Governor was first published in the Kolkata Gazette,
Extraordinary, of the 27th August, 2019.]*

An Act to amend the West Bengal Salaries and Allowances Act, 1952.

WHEREAS it is expedient to amend the West Bengal Salaries and Allowances Act, 1952, for the purpose and in the manner hereinafter appearing;

West Ben. Act V
of 1952.

It is hereby enacted in the Seventieth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the West Bengal Salaries and Allowances (Amendment) Act, 2019.

*The West Bengal Salaries and Allowances
(Amendment) Act, 2019.*

(Section 2.)

(2) It shall come into force on such date or shall be deemed to have come into force on and from such date, as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of
section 3 of
West Ben. Act V
of 1952.

2. In sub-section (6) of section 3 of the West Bengal Salaries and Allowances Act, 1952, for the word and figures "Rs. 2,000", the word and figures "Rs. 3,000" shall be substituted.

By order of the Governor,

SANDIP KUMAR RAY CHAUDHURI,
*Secy. to the Govt. of West Bengal,
Law Department.*